

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT
For the attention of Equity shareholders of
THE ANANDAM RUBBER COMPANY LIMITED

Regd. Office: P.B No.1, Ancheril Bank Buildings, Baker Junction, Kottayam- 686 001. Tel.No.0481-2563291/2,
 Fax No. 0481 - 2564658, Email:avgggroup@md2.vsnl.net.in, Website: www.avgggroup.net

This Corrigendum to the Public Announcement dated 17th January, 2011 ("Corrigendum to PA") is issued by the Manager to the Open Offer, Vivro Financial Services Pvt. Ltd. on behalf of Mr. Nirej V Paul, Mr. V M Paulose, Dr. T J Leelamma and Mrs. Jaya Paul (Acquirers) pursuant to and in compliance with Regulation 10 & 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 1997 and subsequent amendments thereto ("SEBI (SAST) Regulations").

This Corrigendum should be read in conjunction with the PA, that has been filed with Securities and Exchange Board of India ("SEBI") The Terms used but not defined in this announcement shall have the same meaning as given in the PA. The shareholders are requested to note that the revised schedule of activities in relation to the Offer is as under:

ACTIVITY	DAY & DATE	REVISED DAY & DATE
Public Announcement	Monday, January 17, 2011	Monday, January 17, 2011
Specified Date (For the purpose of determining the names of the shareholders to whom the Letter of Offer would be sent)	Monday, January 31, 2011	Monday, January 31, 2011
Last Date for Competitive Bid	Monday, February 07, 2011	Monday, February 07, 2011
Day by which Letter of Offer to be dispatched to the Shareholders	Tuesday, March 01, 2011	Friday, March 11, 2011
Date of Opening of the Offer	Saturday, March 12, 2011	Wednesday, March 16, 2011
Last Date for Revising the Offer Price/No. of Shares	Tuesday, March 22, 2011	Thursday, March 24, 2011
Last Date up to which the Shareholders may withdraw	Monday, March 28, 2011	Wednesday, March 30, 2011
Date of Closure of the Offer	Thursday, March 31, 2011	Tuesday, April 05, 2011
Date by which acceptance/ rejection would be communicated and the corresponding payment for the acquired shares and/ or the unaccepted shares/ share certificates will be dispatched/ credited.	Friday, April 15, 2011	Tuesday, April 19, 2011

Capitalised terms used herein and not defined have the same meaning assigned to it in the Public Announcement. All the terms and conditions of the Offer remain unchanged. For further details please refer to the Letter of Offer.

The Acquirers accept full responsibility for the information contained in this Corrigendum to PA and also for the fulfillment of their obligations under SEBI (SAST) Regulations.

This corrigendum to the public announcement will also be available on the SEBI website at www.sebi.gov.in.

MANAGER TO THE OFFER

VIVRO

Vivro Financial Services Private Limited, Manu Mansion, 16/ 18, Shahid Bhagat Singh Road, Opp. Old Customs House, Fort, Mumbai-400023. Tel.:+91-22-22657364/ 22624656/ 22658397;

Fax:+91-22- 22658406 Email: investors@vivro.net

Contact Person: Mr.Ashok Mehta Mr. Harish Patel SEBI Regn. No.: INM000010122

Place: Emakalum

Date: March 11, 2011

Issued On behalf of the Acquirers

Mr. Nirej V. Paul, Mr. V.M. Paulose

Dr. T. J. Leelamma, Mrs. Jaya Paul